NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/12/2017 AT 10.30 AM PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL APPLICATION NUMBER : CP/527/ (IB)/CB/2017 PETITION NUMBER : ARUPPUKOTAI SRI JAYAVILAS LTD NAME OF THE PETITIONER(S) : SRI RENGA CREATIVE APPARELS INDIA PVT LTD NAME OF THE RESPONDENT(S) : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016 UNDER SECTION **SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM iJ B. Dhanaway -2 M.S.KRISHNAN COUNSEL POR SENIOR COUNSEL CORPORATE PESTOR FOR RESPONDENT. M/S SARVA BHAUMAN ASSOCIATELE SAM JAYARAT HOUSTOW



ORDER

Counsels for both the parties are present. Counsel for the Petitioner has completed the arguments. During the course of the arguments, Counsel for the Corporate Debtor has raised the issue that he has not received all the papers from the Operational Creditor. Counsel for the Operational Creditor is directed to send all the papers that have not been sent to the Corporate Debtor till date so that the Corporate Debtor would be in a position to make appropriate defense and submit the final arguments on next date of hearing. Counsel for the Corporate Debtor has also received copy of the Bank certificate today in the open Court; the original has already been placed by the Applicant on record in compliance with the provisions of section 9(3)(c) of I&B Code, 2016. Therefore, in the circumstances, time is granted to the Counsel for the Corporate Debtor for making final submissions on next date of hearing. Put up on 15.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

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